ADVERTISEMENT

The Registry of the High Court, Bombay has been granted permission to prepare Select and Wait List of 182 candidates each for the post of Clerk. However, 4% posts (i.e. 7 posts) are reserved for persons with disabilities as per the directions issued in the Writ Petition(L) No. 1137/2018 with P.I.L. No. 72 of 2018 (P.I.L. No. 46 of 2018 Aurangabad Bench) filed for reservation. The posts in question will be filled in near future as per the Notification of the High Court. By this advertisement, applications are invited online from eligible candidates who fulfill eligibility criteria on the date of publication of this advertisement, for preparing Select and Wait List of 175 candidates each for the post of Clerk on the establishment of the High Court of Judicature at Bombay in the pay scale of Rs. 5200-20200 + Grade Pay Rs.1900/- plus allowances as per the Rules.

Eligibility Criteria:

- 1. Qualification :- A candidate for being eligible -
 - (a) must be a Graduate of any recognized University in any faculty. Preference will, however, be given to Law Graduates.
 - (b) must have passed Government Commercial Certificate Examination, or examination conducted by Government Board or I. T. I. for English Typing with speed of 40 w. p. m.
 - (c) must possess Computer Certificate about proficiency in operation of word processors in Windows and Linux in addition to M.S. Office, M.S. Word, Wordstar-7 and Open Office Org. obtained from any of the following Institutes:
 - a) Universities established under the Maharashtra Universities Act, 1994.
 - b) Goa/Maharashtra State Board of Technical Education
 - c) NIC
- g) C-DAC
- k) CEDIT

- d) DOEACC
- h) DATAPRO
- 1) MS-CIT

- e) APTECH
- i) SSI
- f) NIIT
- j) BOSTON
- 2. <u>Age Limit:</u> On the date of publication of advertisement age should not be less than 18 years and more than 38 years in case of General category and not more than 43 years in case of candidates belonging to Scheduled Caste, Scheduled Tribe, Other Backward Class or Special

Backward Class specified for the time being by the Government of Maharashtra. The maximum age limit shall not be applicable to the High Court/Government Employees.

3. In addition to the above eligibility criteria, the candidate must have adequate knowledge of Marathi language.

INSTRUCTIONS TO THE CANDIDATES

- 1. The candidate shall submit the application online only in the prescribed format through the High Court website i.e. https://bombayhighcourt.nic.in within 15 days from the date of publication of advertisement in newspaper, after which the link will be disabled.
- 2. Before commencing process to fill up Online Application, a candidate must have his/her latest passport size photograph and signature duly scanned in separate files in the .jpg/.jpeg format in such a manner that size of each file should not exceed 40 KB and shall attach the same at the appropriate places shown in the online application form.
- 3. Eligible candidate as per the detailed advertisement can apply from 03 June 2019 to 17 June 2019 on https://bombayhighcourt.nic.in
- 4. Procedure for filling the form as per the given advertisement is available on https://bombayhighcourt.nic.in
- 5. Candidate shall fill online application carefully and submit the same by pressing "I Agree" button. Thereafter, he/she cannot change/alter/edit/modify the information submitted by him/her in the online application. The Registry will not entertain any inquiry/grievance in that respect.
- 6. The Candidate shall take printout of duly filled in online application. The candidate should not send printout of duly filled in online application or any original or attested copies of the documents/certificates at the stage of submitting application online. The candidate shall produce the said printouts and copies of documents as and when directed by this office.
- 7. In case of submission of more than one online application by a candidate, his/her last application alongwith fees would only be considered.

- 8. The candidates who are already in Government Service shall take prior approval and obtain 'No Objection Certificate' from the present employer for applying to the post of Clerk on this establishment and produce the same at the time of verification of documents.
- 9. The online application will not be considered for the advertised post unless online payment is made towards application fees.
- 10. The Registration fees of Rs.25/- should be paid by online mode only. The fees shall not be refunded in any case. Mere payment of nonrefundable fees by a candidate does not create any right in favour of the candidate to appear for the Screening/Written Test.
- 11. After publication of list on the official web-site of the Bombay High Court, only shortlisted candidates shall pay a sum of Rs.200/- towards examination fees, by Online mode only. The fees shall not be refunded in any case.

12. Procedure for online payment

- a) A candidate is required to pay Registration fees **Rs.25/- through** '**SBI Collect**' an online payment gateway facility, only.
- b) Candidates are directed to follow the instruction given in the 'User Manual' for online payment through 'SBI Collect' facility.
- c) Only Successful payment transactions shall be considered for the acceptance of application.
- d) High Court Registry does not take any responsibility of the rules/ terms and conditions framed or will be framed by 'SBI Collect'. So also the Registry will not entertain any inquiry/claim in any form whatsoever in respect of payment through 'SBI Collect' facility. The Registry does not take any responsibility of security /claims etc. while making payment (Disclaimer).
- 13. Candidate, who is likely to be called for viva-voce, must submit to the Registrar [Personnel], High Court, Appellate Side, Bombay, attested copies of the following certificates and originals thereof, at the time of viva-voce:-
 - (i) Certificate or proof of date of birth (School Leaving/Birth Certificate/Board Certificate of SSC, etc.);

- (ii) The Mark Sheets and passing certificates of Matriculation, Graduation, Post Graduation and Law Graduation, if any;
- (iii) Certificate issued by the Government Board (G.C. C.) or I.T.I. For the speed of 40 w.p.m. or above in English Typing;
- (iv) Certificate issued by reputed institutions mentioned in Clause 1(c) showing proficiency in use of a Word Processor like M.S. Word, Wordstar and Lunix etc.;
- (v) A caste certificate from such authority as may be prescribed by the Government, wherever applicable;
- (vi) Domicile Certificate in State of Maharashtra;
- (vii) a declaration of small family in the prescribed format (Form 'A');
- (viii) <u>Original</u> Character certificates issued by two respectable persons, with their name, designation and full postal address, (issued on or after date of publication of the advertisement, certifying that <u>the candidate bears good moral character</u>, in the proforma given with this advertisement (Form 'B');
- (ix) No Objection Certificate issued by the Government Office where the candidate is already working and has applied with prior approval of Head of the Department;
- (x) In case of married female candidate, if she has changed her name after marriage, document regarding change of her name, such as copy of Government Gazette / marriage certificate issued by Competent Authority etc. and
- (xi) other essential documents in connection with the information provided in the online application form.
- 14. High Court has reserved the right of shortlisting the candidates at any stage on the basis of higher educational qualification and academic excellence.
- 15. The eligible shortlisted candidates will be required to undergo screening/written test of 90 marks of one hour duration comprising of Objective type multiple choice questions on the following subjects:-

Marks

	Mains	
a. Marathi	10	
b. English	20	
c. General Knowledge	10	
d. General Intelligence	20	
e. Arithmetic	20	
f. Computer	10	
(Minimum passing marks 45)		

- Only Candidates qualifying screening test would be called for English Typing Test of 20 marks. The English Typing Test will be taken on Computer only. Only Candidates qualifying typing test would be called for Viva-voce/Interview of 40 marks;
- The time-table for Screening and Typing Test of the eligible shortlisted candidates will be displayed on the official website of the High Court. The Call Letters / Hall Tickets will be made available on official web-site of Bombay High Court. The candidates are advised to visit the website, from time to time.
- 18 The Candidate should provide <u>correct e-mail address</u> on which correspondence will be made, if necessary.
- 19. The eligibility of the candidate, who is to be called for viva-voce in view of the marks obtained by him/her in the screening test and typing test, shall be finally decided after scrutiny of the applications, verifications of documents and testimonials produced at the time of viva-voce. Only eligible shortlisted candidates will be allowed to appear for viva-voce.
- 20. The candidates will have to appear for tests and viva-voce on scheduled dates, at their own expenses. They shall also keep with them photo-identity proof, such as, Adhaar/PAN/Election Card/Driving License/Passport etc., while appearing for the tests & Viva-voce.
- 21. The schedule of recruitment process is subject to change on account of any unforeseen event/s, beyond the control of the office. Such change would be published on the official web site of the High Court from time to time.
- 22. No complaint / grievance shall be entertained or heard by the High Court, in case of absence of candidates for the tests or viva-voce, etc. on scheduled date and time on account of belated receipt of intimation regarding any change so notified.
- 23. An application containing incomplete / incorrect information will be rejected. If any of the particulars furnished by a candidate found to be false or incorrect, the candidate will not be allowed to participate in the selection process and if appointed, will liable to be dismissed / terminated. The suppression of any material fact will be treated in same order.

- 24. A candidate trying to meet or bring pressure on members of the Selection Committee, Officers/ Employees working in High Court in respect of this selection process either by himself or through anybody else will be disqualified.
- 25. The Select and Wait List so approved shall be valid for a period of two years from the date of its publication. The list shall stand lapsed thereafter, unless period is extended by the Honourable the Chief Justice.
- 26. An appointment to the abovesaid post shall initially be on probation, for a period of two years. During the period of probation and until certificate about satisfactory completion of probation period is issued, services of the appointee shall be liable to be terminated at any time, without giving any notice or assigning any reason.
- 27. The name of candidate shall be removed from the Select / Wait List without any notice, if it is revealed that any information supplied by him/her in the Application Form is false/incorrect/wrong.
- 28. If a candidate on the Select / Wait List fails to join duties within the period stated in appointment order, his/her name will be removed from the Select / Wait List.
- 29. The selection / appointments will be made strictly in the order of merit on the basis of the marks secured by the candidates in the screening, typing test and viva-voce.
- 30. The decision of Selection Committee shall be final in this selection process.

BY ORDER

Sd/-REGISTRAR GENERAL HIGH COURT OF JUDICATURE AT BOMBAY

28 May 2019.

FORM - A

DECLARATION

1) l	I the applicantdo hereby declare		
that I	have not been arrested or convicted for any offence and that no case is		
pendin	g against me in any Criminal Court for any offence.		
2)]	I further affirm that all the details filled up in the application are true and		
correct	as per my knowledge. If any information is found to be false/incorrect, I will		
be liabl	le to be disqualified from the process of selection and if selected/appointed, my		
services would be liable to be terminated without any notice.			
3)]	I have (Number) living children as on today. Out of which		
No	of children born after 28th March, 2005 is (mentioned		
dates o	f birth, if any).		
4)]	I am aware that, if any total number of living children are more than two due to		
the children born after 28th March 2006, I am liable to be disqualified for the same			
post.			
Place :-	-		
Date :-	Name and Signature of applicant		

	The above Declaration should also be filled in by unmarried candidate stating 'not applicable' in respective places.		

<u>Form – B</u>

Character Certificate

Certified that Shri/S	mt./Kum	,
son/daughter/wife of Shri		R/o
	is v	well
known to me since last	years. To the best of my knowledge	and
belief he/she bears good moral	character and has nothing adverse wh	nich
debars his/her suitability for Go	vernment job. He/She is not my relati	ve.
Place :	Signature	
Date :	Name :	
	Address :-	
Seal/Stamp (if any)		
		<u> </u>
	Mobile No.	